GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA

STARRED QUESTION NO. 96 ANSWERED ON MONDAY, DECEMBER 02, 2024/ AGRAHAYANA 11, 1946 (SAKA)

SPECIAL CAMPAIGN 3.0

QUESTION

*96. Shri Janardan Mishra: Shri Chandra Prakash Joshi:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the specific results achieved during Special Campaign 3.0, aimed at reducing public grievances and improving sanitation along with the number of public grievances resolved and the action taken with respect to pending references from Members of Parliament, PMO and Parliament;

(b) the district-wise details of Himachal Pradesh in this regard;

(c) the details of the good practices adopted under Swachhata Abhiyan at the regional offices of the Government particularly in Rajasthan and Himachal Pradesh along with the budget spent on the said campaign;

(d) the steps taken towards establishing a robust insolvency and bankruptcy framework along with the measures implemented to streamline insolvency and liquidation proceedings for Financial Service Providers (FSPs); and

(e) the manner in which decriminalisation of offences under the Companies and Limited Liability Partnership (LLP) Acts has impacted litigation and corporate governance?

ANSWER

THE MINISTER OF FINANCE AND CORPORATE AFFAIRS

[SMT. NIRMALA SITHARAMAN]

a. to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. *96 FOR ANSWER ON 02.12.2024.

(a): The Special Campaign 3.0 was conducted by the Ministries and Departments of Govt. of India including their attached/subordinate offices/autonomous organizations and Central PSUs, under the overall guidance of the Department of Administrative Reforms and Grievances (DARPG) with the objective of institutionalizing Swachhata and reducing pendency in Government offices.

In accordance with the guidelines of the DARPG, the Ministry of Corporate Affairs along with regional offices and autonomous/ statutory bodies, conducted 'Special Campaign 3.0' from 2nd October, 2023 to 31st October, 2023, with the objective of disposal of all the identified pending matters as on 30.09.2023 which included 01 PMO reference, 05 VIP references, 01 Inter Ministerial Consultation (IMC) reference and 374 public grievances. The Ministry achieved all the targets identified during the preparatory phase of the campaign. The cleanliness drive under the campaign resulted in freeing of 1135 sq. ft. of the area by disposing the unusable items and non-serviceable vehicles. The disposal of scrap items generated revenue of Rs. 3.58 lakhs.

(b): Ministry of Corporate Affairs has no district-wise office(s) in Himachal Pradesh. However, in the Regional offices of Himachal Pradesh i.e. Registrar of Companies and Official Liquidator, Office premises was cleaned by staff, old files were weeded out, e-waste was disposed of during the said period.

(c): During the Special Campaign various activities were undertaken in the Ministry and its regional/field/attached offices towards Swachh Bharat making the offices cleaner and greener viz. painting of walls, pillars, pest control in office premises, greening through pots and small plants, cleaning of record rooms, disposal of scrap, reviewing and weeding out of old physical files etc. Similar activities were undertaken in the Office of Registrar of Companies and Office of Official Liquidator of the state of Himachal Pradesh and Rajasthan.

As activities undertaken during the Campaign can be budgeted within the administrative grants, no separate budget provision was required for the Special Campaign 3.0.

(d): To strengthen the process of Insolvency Resolution and to ensure proper implementation of the provisions of Insolvency and Bankruptcy Code, 2016 (IBC), the Ministry has effected six Amendments to the IBC. Further, the Insolvency and Bankruptcy Board of India (IBBI), the Regulator, has effected more than 100 amendments in regulations since inception of IBC.

(e): The gradual decriminalization of offences under the Companies Act, 2013 and the Limited Liability Partnership (LLP) Act, 2008 has reduced the burden of litigation, enhanced 'ease of doing business' and contributed to better corporate governance. It reflects a balanced approach, promoting compliance while ensuring that grave violations are dealt with stringently.